

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:418  
ANSWERED ON:20.11.2007  
REVIEW OF NORMS FOR EXPENDITURE UNDER CRF  
Saradgi Shri Iqbal Ahmed

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government of Karnataka had requested the Union Government to review norms for expenditure under Calamity Relief Fund in the year 2005;
- (b) if so, whether the Union Government was requested to revise the norms based on the report of the expert group;
- (c) if so, whether the Government has not conveyed the sanction to the State Government so far;
- (d) if so, the reasons therefor; and
- (e) the time by when a final decision is likely to be taken in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI)

(a) to (e) : The Government of Karnataka in 2005 had requested the Union Government to review the norms of expenditure under the Schemes of Calamity Relief Fund (CRF) and National Calamity Contingency Fund (NCCF). There was no specific request from Government of Karnataka to revise the norms based on the report of the Expert Group. The Government of India revised the items and norms of assistance from the CRF/NCCF based on the report of the Expert Group constituted for the purpose. The revised items and norms were communicated to all the States, including Karnataka, on 27th June, 2007. The revised items and norms are also available on the website [www.ndmindia.nic.in](http://www.ndmindia.nic.in).